

Income Tax Act

741. { Shri Ajit Singh Sarhadi:
Shri Ram Krishan Gupta:
Shri D. C. Sharma:

Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 735 on the 13th August, 1959 and state:

(a) whether the report of Law Commission in regard to Income Tax Act has been considered;

(b) if so, the decision of the Government of India thereon; and

(c) the steps intended to be taken in regard to implementation thereof?

The Deputy Minister of Law (Shri Hajarnavis): (a) to (c). The report of the Law Commission on the Income-tax Act is still under consideration in the Ministry of Finance (Department of Revenue). Since the Law Commission submitted its report, a Committee under the Chairmanship of Shri Mahavir Tyagi was appointed to enquire into the administration of all direct taxes. The Committee is expected to submit its report shortly. As some of the recommendations of the Committee are likely to relate to matters which have been dealt with by the Law Commission, Government have decided to consider the two reports together.

Negotiable Instruments Act

742. { Shri Ajit Singh Sarhadi:
Shri Ram Krishan Gupta:
Shri D. C. Sharma:

Will the Minister of Law be pleased to state:

(a) whether the report of Law Commission in regard to the Negotiable Instruments Act has been considered; and

(b) if so, the decision of the Government thereon?

The Deputy Minister of Law (Shri Hajarnavis): (a) Yes.

(b) A Bill for implementing the recommendations contained in the Report is in the process of drafting.

Specific Relief Act

743. { Shri Ajit Singh Sarhadi:
Shri Ram Krishan Gupta:
Shri D. C. Sharma:

Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 735 on the 13th August, 1959 and state the progress made so far in the drafting and sponsoring the Bill regarding Specific Relief Act?

The Deputy Minister of Law (Shri Hajarnavis): A draft Bill has been circulated to the State Governments on the 7th November, 1959 for their views thereon.

Development of Regional Language of Punjab

744. { Shri Ajit Singh Sarhadi:
Shri Ram Krishan Gupta:
Shri D. C. Sharma:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any assistance has been sought by the Punjab Government for the development of Punjab regional language during 1959-60; and

(b) if so, the amount given for the purpose?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir.

(b) No amount has been sanctioned so far. The Government of Punjab have been asked to furnish details about their scheme, which are awaited.